

Fulfillment of Government Assurances

1478. SHRI MANSUKH L. MANDAVIYA:

SHRI PARSHOTTAM KHODABHAI RUPALA:

Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

(a) the action taken by the Ministry for fulfillment of assurances given to Parliament within stipulated time period to maintain supremacy and dignity of our Parliamentary system;

(b) whether it is a fact that Ministries are not working properly on Government assurance, if so, the details thereof with number of assurances pending till date; and

(c) whether the Assurance Section of the Ministry would be streamlined as it is require to attention of this important section?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJEEV SHUKLA): (a) The responsibility of fulfilling the Government Assurances primarily lies with the concerned Ministry/Department This Ministry while forwarding extracts of each assurance informs the concerned Ministry/Department that the assurance is required to be fulfilled within a period of three months from the date of assurance, and the time-limit has to be strictly observed. Many a times, on the request of the Ministry/Department with the approval of its Minister/Minister of State, the Committee on Government Assurances grants extension of time for fulfilling the assurance. The Implementation Reports complete in all respects, as received from Ministries/Departments are laid on the Table of the House from time to time.

(b) No, Sir.

(c) The Assurance Section of the Ministry is functioning appropriately.

Joining of duties by IAS/IPS

†1479. SHRI RASHEED MASOOD: Will the PRIME MINISTER be pleased to state:

(a) the number of IAS, IPS and other officers who have not joined their duties after the leave period is over;

(b) the action taken against these officers;

(c) the number of officers whose service have been terminated; and

(d) the number of officers whose service is proposed to be terminated?

†Original notice of the Question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Power to sanction leave to an officer vests with the authority under whose administrative control the officer is working. Given the large number of officers belonging to various Central Services and the All India Services with unique feature of serving at the centre and the States, the requisite details of leave sanctioned and joining in respect of officers belonging to different services are not centrally maintained.

(b) to (d) Willful absence from duty after the expiry of leave may render a member of the Service liable to disciplinary action. In All India Services there is a provision of effecting deemed resignation under Rule 7(2) of AIS (Leave) Rules, 1955 which can be invoked in a case where an officer is absent without authorization for a period exceeding one year from the date of expiry of sanctioned leave or permission. The position in respect of IAS, IPS and IFS is as under:

	IAS	IPS	IFS
(A) No. of officers who have been deemed resigned under AIS (Leave) Rules	23	1	Nil
(B) No. of officers against whom action has been recommended/taken by the State Government	5	5	Nil

Proposed changes in UPSC examination

1480. SHRI AVINASH PANDE: Will the PRIME MINISTER be pleased to state:

- (a) whether Government is aware of the proposed changes in the Union Public Service Commission (UPSC) examination;
- (b) the reasons for these changes;
- (c) in what manner this affects the UPSC aspirants; and
- (d) in what manner the proposed changes expects to address the problems with the existing system?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) The Union Public Service Commission (UPSC) have submitted a proposal to the Central Government suggesting certain changes in the existing scheme of Civil Services (Main) Examination to make it more relevant with the present day, global as well as internal scenario on the basis of the report of a committee, constituted by the Commission under the chairmanship of Prof. Arun S. Nigavekar, former Chairman, University Grants Commission (UGC).